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ISHRI KHYOMO LOTHAL

Special

disciplines in sports who bring laurels to the nation and project to the world not only the physical powers of the people but also balanced growth of a nation. all, a nation must grow mentally. spiritually and physically and this best demonstrated in the field of sports. I come from North-East and North-East also has produced sportsmen Indian Olympic team captain 1948. Then also presently one girl who has been picked up from a village became Champion in the national level in Archery and there are hockey players from Manipur who represented the Indian There are others in other disciplines. not only from the paper that is being reported but we come to know of conditions in the training camp. people who come from tribal area, from poor region, expect better training facilities, better food, better amenities when this is not given, they feel very much frustrated. So, I draw the attention of the Government to this fact.

Non-Implementation by Government assurance regarding 'one rank-one pension' to the ex-servicemen

SHRI GAJ SINGH (Rajasthan): Sir, While I congratulate the Gavernment for implementing and legislating on many of its election manifesto promises, such as the Prasar Bharati and the Mandal Commission, in the charged atmosphere that has been created in the country today in the context of that and terrorism that exists in our country, from North to South from East to West and the threat that is posed by Pakistan and also the national situation. I wish to raise matter in the context of the armed forces which have upheld the dignity, honour and security of this country and at this stage, we should make every effort to see that their morale is kept high. Several assurances have been given on the basis of 'one trank-one pension' for ex-servicemen, including the Presidential Address as assurances by the Prime Minister. I want to ask as to why there is delay in the implementation of this very important | election pledge which is causing disgruntlement amongst the armed forces. Can we afford an agitational approach to this Every year, about 60,000 new matter?

. ex-servicemen are there. A high-level committee was established in March 1984 which has studied the representations. The major thrust of these representations was that the defence personnel who retired prior to 1-1-1973 and who were not entitled initially to any benefits from the liberal pension formula introduced in April 1979, expected that following the Supreme Court judgment of 7th December 1982, sizeable benefits in terms of enhanced pension would accine to them. Their contention that the orders issued by the Government of India in November and December 1983 implementing the Supreme Court decision had not conferred the expected benefits On the contrary, the ready on them. reckoner issued by the Government signifies that some of the pensioners who retired prior to 1-1-1973 would actually have suffered a cut in their pension and those who were required to benefit could not be benefited because of the Government's interpretation of the judgment by introducing the slab system. The high-level committee, in its report, in Chapter III, paragraph 3.5, has taken a comprehensive view of all the relevant factors and unanimously passed a resolution December 1984. The extract of the resolution is as under:

"The high-level Committee noted that the order issued by the Government of India in November/December 1983 on the pensioners was strictly in accordance with the judgment of the Supreme Court and the fact that the pre-1973 pensioners did not derive any benefits was inherent in the situation and the conditions prevailing for the implementation of the recommendation of the Third Pay Com-The high-level resolve that the Government of India be requested to review the matter in its entirety and evolve a method by which the ex-servicemen who retired prior to 1st January 1973 would also get some relief and secure some monetary benefit."

This has already been agreed to by the Government. I urge the Government to bring forward a comprehensive scheme and announce a phased programme and also to announce a programme for better reemployment of ex-servicemen to prevent the spector of an agitation by the ex-servicemen and demoralisation in the forces. Thank you.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Now. we take up the Punjab Appropriation (No. 2) Bill, 1990.

THE PUNJAB APPROPRIATION NO. 2 BILL, 1990

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1990-91, as passed by the Lok Sabha, be taken into consideration."

Sir, I will not speak at this stage. After listening to the views of various Members. in the reply I will say something.

The question was proposed.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR) : Mr. Kamal Morarka. You begin. Let us be as brief as possible.

SHRI KAMAL MORARKA (Rajasthan): Mr. Vice-Chairman, Sir, we are taking up the Appropriation Bill on Punjab but as is customary in the House, we discuss the tunate. If you go to Bombay, if you go Punjab problem.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): We need not be always customary.

has been on for so many years. I do not there is no religious problem. tion gave various suggestions on how in the Government or outside. Punjab problems should be viewed and tackled. I will straightway come, in my opinion, to what the present situation is and what needs to be done. Though strictly it comes within the purview of the Home Minister, I will request the Government to look at the Punjab problem in totality.

First and foremost, it needs reiterationbecause the matter is sensitive; it is psychological—that our party stands for a political solution to political problems. We do not stand for an administrative solution to political problems. It is neither desirable nor feasible. Any time if you had tried in any part of the country to solve the political turmoil by using administrative powers, you could have succeeded for a short time, but the problem resurfaces with a greater gravity. I do not want to complicate the situation by saying how the then Government tried to solve the political problem of Kashmir by misusing its administrative powers and what the results we are seeing in Kashmir today are but the fact remains nevertheless that the political problems have to be tackled politically and unless we all learn to do that, we will not be able to reach a solution to the problem.

Terrorism is by itself a menace not only in India but all over the world and whatever action is to be taken to tackle terrorism, there is no quarrel about it. But we must not make a mistake of thinking that every terrorist belongs to a political party, say, in Punjab the Akali Party or that every Akali is supporting the terrorists. This kind of a formulation is very unforto South, you will find that people are not much aware of the problem: In the last ten years a general atmosphere as if it is a Hindu-Sikh problem in Punjab has been created in the country. Now this totally SHRI KAMAL MORARKA: which needs to be removed. We who have the is vexing the country for a long time. good fortune of representing our people And the very fact that the Appropriation in this august House and who move in an Bill for Punjab is to be discussed in Parlia- educated section of society, must understand ment means it is in a special status. Punjab that in the country people of various reliis under the Central rule and this problem gious are living today and that in Punjab The probwant to waste the time of the House by tem is created by certain vested interests going into the background of the problem. and, I am afraid, the problem gets aggrahow the previous Government tried to tackle vated because of wrong actions or inaction it or aggravated it, how we in the Opposi- of political parties, whether they are

> Sir, there are two or three things in Punjab which are pending and we were in Oppisition, we had always been insisting that till action was taken on people who perpetrated the riots in Delhi, no solution was possible. According to Government official records, 3,000 Sikhs